

The order passed by Hon'ble JAD-I & Hon'ble JAD-II on the mention-slips filed by Ld. Counsels through the e-mail [mentioning.phc-bih@gov.in](mailto:mentioning.phc-bih@gov.in)  
The Ld. Counsels are requested to make mentioning of extremely urgent matters only. All A.Bails and R.Bails including tied-up matters are to be listed in order of their seniority as such no need to mention for their listing.

All Civil & Cr. Matters of the year 2020 & 2021 have been listed in order of their seniority before the respective Benches as such no need to mention for the listing of such cases.

The case already listed before a Bench may be mentioned before the Bench concerned only.

**Mentioning matters regarding urgent hearing of pending cases:**

Sl.No.	Name of Adv. With Ph.No.	Name of Party	Nature of Case	Reasons for Mentioning	Remarks
<b>(From 11:00 AM of 19.04.2022 to 05:00 PM of 20.04.2022)</b>					
<b>Civil Matters</b>					
1.	Kumar Ravi Shankar 9234799405	Kameshwer Yadav	CWJC. No. 20670/2021	Petitioner is fourth grade employee of LNMS college Birpur Supaul under BNMU. Madhepura his arrear of salary due from in the year 2010 petitioner is starvation. Kindly heard this matter as early as possible.	May be mentioned before the respective Bench only where the matter is listed
2.	Kumar Ravi Shankar 9234799405	Shree Niwash Sharma	CWJC. No. 20349/2021	His land was used by water resource department by way of Jal-Jivan-Haryali and thereafter department without paying his rent escape away and petitioner approach bottom to top of department but his due amount not been paid by authority. Petitioner is very poor agriculturist.	May be mentioned before the respective Bench only where the matter is listed
3.	Kumar Ravi Shankar 9234799405	Ram Chandra Yadav	CWJC. No. 4090/2021	Petitioner's land wrongly occupied by the district magistrate Supaul and file objection along with notice inspite that ignoring all points respondents directed to construct the building of degree college.	May be mentioned before the respective Bench only where the matter is listed
4.	Kumar Ravi Shankar 9234799405	Dr. Phulo Paswan	CWJC. No. 23928/2019	Petitioner arrear of salary .... against the respondents, some long back now petitioner medical study .....	Not clear
5.	Kumar Ravi Shankar	Shilanath Pathak	CWJC. No. 10895/2019	Petitioner's land are by .....	Not clear

	9234799405			<p>Documents respondents none ...</p> <p>D.M. Saharsa set a side ..... back to D.O.L.R. to ajamabandi has been .....</p> <p>Favour of petitioner but on 28.09.2018 some matter is kept pending petitioner land illegally kept by respondents no. 10 and 11.</p>	
6.	Kumar Ravi Shankar 9234799405	Akhilesh Kumar Thakur and Ors.	CWJC. No. 9552/2019	<p>Petitioner's are qualified the teacher eligibility test (TET) and appointing authority not selected therefore petitioner approach before this Court and on 26.03.2021 CA filed vide A.O. No. 13411/2021 but the same is not serve upon me and now department counselling for appointment announce the schedule. Kindly heard as early on possible.</p>	No Urgency
7.	Kumar Ravi Shankar 9234799405	Pooja Kumari	CWJC. No. 19079/2018	<p>Petitioner selected for license of PDS dealer accordingly she deposit license amount through chalan thereafter without any notices her licence not issued and also not given amount.</p>	No Urgency
8.	Bimal Kumar 9431206494	Prem Kumar Jha	CWJC. No. 2617/2018	<p>The petitioner was school teacher and he was terminated from his post on 08.07.2016 on the erroneous ground, thus this case may kindly be taken up on priority basis.</p>	No Urgency
9.	Sanjay Kumar 9334255272	Santosh Kumar Singh	CWJC. No. 17024/2013	<p>Petitioner deposited more than fifty lacs. on 09.04.2007 for one year collection of toll collection between March 2007 to March 2008. But order of collection of toll given to the petitioner on 23.08.2007. matter relates to Nagar but Stand Chapra. Due to delay issuance of Parwana petitioner irreparable loss. So that on priority basis. May kindly be heard this case on any</p>	No Urgency

				date as year lordship may be deem fit and proper.	
10.	Sanjay Kumar 9334255272	Eshteyaque Hussain	CWJC. No. 21292/2019	Matter relates to grant permission to the petitioner under J.P. Samman Yojana. Similar matter of Ramdas Yadav. Bearing CWJC. No. 1333 of 2015 decided on 22.06.2015 petitioner case squarely cover with the case of Ram das Yadav.	No Urgency
11.	Mr. Shiv Kumar 9431034553	Surendra Pandit and Ors.	CWJC. No. 11558/2018	This relates to regularization of services of the petitioners who are working on the post of Village Health Guide for so many years. The petitioners are working on the basis of advertisement issued in 1993 for Class IV Post. This is long pending demand and the service same to be regularised as per Govt. order issued from time to time.	No Urgency
12.	Mr. Shiv Kumar 9431034553	Sarwar Fahim	CWJC. No. 15893/2018	Petitioner is working on a post on daily contractual basis with the assurance that his service will be regularized but the same has not been done, he is working for so many years on the post of Junior Engineer on which he is working from 2015 but only assurance is given and no final order is passed by the concern authority. Petitioner hold a technical engineering degree as he is eligible for consideration. Only mandamus is required to be given to consider the petitioner's service.	No Urgency
13.	Mr. Shiv Kumar 9431034553	Jitendra Kumar Singh	CWJC. No. 7897/2019	This case relates to arbitrary order passed by the concern authority and is in violation of earlier order passed by this Hon'ble Court. He is earlier appointed to the post of Tax Collector and the post was advertise and interview taken as the same the same appointment may be done	No Urgency

				in accordance with the clear direction given by this Hon'ble Court in the case which petitioner has filed but without any basis and neither his termination matter is taken up nor he is appointed as thus he is without save and any job at present.	
14.	Mr. Shiv Kumar 9431034553	Smt. Surgi Devi @ Surji Devi	CWJC. No. 11015/2017	Petitioner is an old lady and mother of Late Suresh Jyoti who was working in Airforce and wife of Suresh Jyoti is getting everything including the source and mother is suffering from several disease and without any source, counter is filed and case is ready so this may be taken up before the death of petitioner.	No Urgency
15.	Mr. Shiv Kumar 9431034553	Deepak Kumar	CWJC. No. 19116/2015	This is a case of compassionate appointment and Govt. fixed the date for filing the application and this case of 2015 but high Court was shown no urgency. This the case may be taken up urgently.	No Urgency
16.	Mr. Shiv Kumar 9431034553	Amarendra Kumar and Ors.	CWJC. No. 2288/2018	This case relates to making the petitioners as employee of Railway as they are technical employee of Bharat Wagon which is closed. The matter relates to the taking over the petitioners service by Railway Board as the petitioners are not yet adjusted on any technical part although they are technical person and one eligible for technical job in the Railway.	No Urgency
17.	Mr. Shiv Kumar 9431034553	Dakshina Kumari	CWJC. No. 9272/2017	This is with respect to appointment in C.R.P.F. and petitioner is eligible but is not selected due to unknown reason the case was he and earlier and counter is also filed the same may be taken up so	No Urgency

				that petitioner may some her life.	
18.	Mr. Shiv Kumar 9431034553	Ranjit Kumar	CWJC. No. 10694/2018	Petitioner is terminated from service and appeal is also dismissed and case is ready as earlier this case was heard counter twice court is filed case may be taken up at the earliest.	No Urgency
19.	Mr. Shiv Kumar 9431034553	Ganesh Thakur and Ors.	M.J.C. No. 911/2020	The matter is disposed of on 17.10.2019 with a clear direction to pay the salary shall be given as it is given to similarly situated for employee the time limit was also fixed by this High Court. That order be passed within 60 days but at after more than two years no order is passed and the same is deliberate violation of the order of this Hon'ble Court.	No Urgency
20.	Mr. Shiv Kumar 9431034553	Kameshwar Giri	CWJC. No. 17017/2016	Petitioner is a Gazetted Officer and punishment is given to the petitioner of 10% pension is with held without following Rules as prescribed in the pension rules the matter filed 2016 no hearing takes place. The petitioner is superannuated in 2011 and is suffering a great financial loss. The enquiry report is given in favour of the petitioner and after different order is passed without any application of mind.	No Urgency
21.	Kumar Praveen 9835467009	Ashok Kumar Singh	CWJC. No. 23553/2018	Petitioner is retired Accounts Clerk of minor irrigation department aged about 75 yrs. Earlier petitioner approached this Hon'ble court by filing C.W.J.C. No.-19088/2018 which was allowed on 19.03.2018 in terms of order dated 16.02.2012 passed in C.W.J.C. No.-18015/2011 and C.W.J.C. No.-16346/2011. Petitioner filed M.J.C. No.-3023/2018 (contempt) on 07.08.2018 for noncompliance of order	No Urgency

				<p>dated 19.03.2018.  During pendency of contempt petition Chief Engineer, Minor Irrigation Dept., Patna vide his Memo No.- 1947 dated 26.09.2018 has arbitrarily denied the benefit of 1<sup>st</sup> and 2<sup>nd</sup> A.C.P. granted earlier to the petitioner resulting monthly monetary loss of about Rs. 4000/- per month to the petitioner. Petitioner by filing the present writ petition has challenged the said Memo No.- 1947 dated 26.09.2018 of Chief Engg.; due to limited resources and pension of Rs 5334/- only he has to face financial hardships. Petitioner case is squarely covered by the order dated 20.04.2015 of Hon'ble High Court passed in LP A No.- 1260/2012 and order dated 20.04.2015 passed by Hon'ble Supreme court in S.L.P.No.-21329/2015.</p>	
22.	Kumar Praveen 9835467009	Lalita Devi	C. W. J.C. No. - 4195/2019	<p>Matter relates with issuance of PDS shop license on the basis of merit list in which petitioner name was at serial no.-2, candidate at serial no. I was disqualified because he has Atta Chakki as per the guideline of the advertisement dated 11.08.2017 of the D.M., Siwan petitioner is fulfilling the all conditions required for selection as P.D.S. shop license. Case of petitioner was never listed in last two years under the heading.</p>	No Urgency
23.	Samir Umar	Mamta Singh	M.A. No. 83/2020	<p>This injunction application has been filed against Respondent who are relative of this appellant and for the relief that they should be stopped from ..... any property. This</p>	To be Listed for IA

				appellant has been ousted from her property and same is being told to deprive her of her right. That appellant is a lady and she is penniless and can't ..... afford her treatment. This case may be heard in the interest of Justice.	
24.	Samir Umar	Jagesh Kumar Singh	CWJC. No. 19489/2019	This case has been filed against the order of withdrawal of ...../recognition of the college of the petitioner. This case was heard and directed to be put up in first 20 case on 15.10.2019 but has not been yet.	No Urgency
25.	Shashi Bhushan Kumar 9334096692	Bijendra Kumar and another	MJC. No. ..../2022 ECBRHC01-32328-2022	May be taken up tomorrow as body warrant has been issued in Certificate case and due to political pressure police chasing the petitioner for arrest I certificate case.	To be Listed once case no is generated
26.	Avinash 9431094734	Tarun Kumar Tuntun	CWJC. No. 21409/2018	Matter relates to appointment on the post of constables for which advertisement was published in Adv. No. 01/2017 by central selection Board of constables, Bihar. The petitioner is poor person. It is therefore prayed that it may be heard on priority.	No Urgency
27.	Manoj Kumar Singh 9431491512	Dr. Raj Kumar Mazumdar	ECBRHC01-25996-2022	Matter relates to the contempt and as per the order passed by this Hon'ble Court with in sixteen weeks. All the retrial dues was directed to repaid. The petitioner is hand to mouth in absence of dues payment as such it may be heard on priority.	No Urgency
28.	Mr. Ram Pravesh Nath Tiwari 9934345011	Gayanand Biswas @ Gayanand Das	LPA. No. 211/2019 IN CWJC. No. 841/2015	This appellant PDS license was cancelled arbitrarily against the provision of Act. Against the said action C.W.J.C. No.841 of 2015 was filed which was also dismissed and against that the present, L.P.A. has been filed counter affidavit on	No Urgency

				behalf of State (Respondents) has been filed and the pleadings are complete.	
29.	Dhaneshwar Prasad Gupta 9835850205	Raj Malhotra	CWJC. No. 3376/2017	That the petitioner was dismissed from the service and also appellant authority has ..... the order of punishment. The aforesaid writ application is pending since 2017 and the pleading has been completed.	Details of service and department not given
30.	Dhaneshwar Prasad Gupta 9835850205	Guddu Singh @ Avinash Anand and another.	C. Misc. No. 1247/2019	The aforesaid case has been filed for quashing the order dated 28.02.2018 and 13.06.2019 passed by the Ld. Sub-Judge-1 Patna in T.S. .. 134/1979, by which petitioners have been debarred for filing the writ application. The said T.S. has been remanded to the Ld. Court below, and petitioners are the co-sheerers of the .... property, the ..... is going to be further proceed.	No Urgency
31.	Mr. Kumar Praveen 9835467009	Ashok Kumar Singh	LPA. No.- 1447/2019	The present LPA application was filed on 07.11.2019 against the order dated 02.08.2019 of learned single judge passed in C.W.J.C. No-5053/2019. Matter relates with payment of maturity amount deposited in the schemes of respondent no.6 to 10 the learned single judge has passed the impugned judgement on the basis of fact that in similar matter against the same respondent the Hon'ble Calcutta High Court has passed certain orders to avoid duplication of order which may sometimes come in conflict with the orders passed by Hon'ble Calcutta High court and to maintain judicial discipline investors falling within the jurisdiction of this Hon'ble	No Urgency



				<p>Court may also bring their matter to the notice Calcutta high court for adequate relief.</p> <p>This case is not listed before any bench of this Hon'ble court under the heading "For Admission" kindly list the same as soon as possible.</p>	
32.	Manoj Kumar Singh 9431491512	M/s Annapuran Warmi Compost.	EC-BRHC01-30087-2022	<p>The matter relates to repayment of the loan amount and notice u/s 13(...) of the surfaci Act has already been issued and the respondent bank are trying to take the possession of Agricultural land though the maximum loan amount has been repaid. As such it may be heard on priority.</p>	To be Listed once case no is generated
33.	Manoj Kumar Singh 9431491512	Manisha Kumari	ECBRHC01-68994-2022	<p>Matter relates to the selection of the Aaganwari Sewika and in place of the petittioenr joining of respondent no. 9 is going on. As such this case heard on priority.</p>	No Urgency
34.	Rampravesh Nath Tiwari 9934345011	Matiullah Khan	CWJC. No. 9915/2018	<p>The instant writ has been filed for direction to the respondent to direct them to confirm the appointment of petitioner as lecturer (Urdu) in Soghra College, Biharsharif. The petitioner has been teaching in Soghra College since 1994 but his services has not yet been confirmed. Counter affidavit in this case has been filed on behalf of. State. Petitioner is at the verge of his retirement. His date of birth is 17.03.1960. Petitioner is going through financial crisis and requires urgent medical treatment.</p>	No Urgency
35.	Saket Kumar Singh 8051901920	Dilip Kumar	CWJC. No. 2457/2020	<p>The case was heard on 24.02.2020 and Hon'ble Court has directed to ..... respondent filed to counter affidavit within 4 weeks but in this case no counter affidavit filed till</p>	No Urgency

				date and case has been listed till date. Matter related to PDS. Petitioners suffering from economical problem. Kindly list the case and hear on priority basis.	
36.	AJAY KUMAR 8340377368.	Kailash Singh and others.	I.A. No. 01/2020 IN F.A. No. 241/2019	I.A no 1 of 2020 has been filed for grant of order of Injunction against the Respondents, which is pending . The Respondents are trying to change the physical feature of the suit land forcibly. There is also apprehension of wasting away of suit properties at the hands of the Respondents . Hence the urgency.	To be Listed for IA
37.	Ritika Rani 9113761849	Deepak Kumar	C.W.J.C No. 2653 of 2020.	The present matter relates to filling up the vacant posts of Amin against advertisement no. 01010114. The matter was heard on 03.11.2021 and next date of hearing was fixed on 16.12.2021 but despite the judicial order passed on 03.11.2021 the present matter has not been listed up till now. So let the present matter be listed and heard on 18.04.2021.	Office to verify and comply the judicial order
38.	Mr. PRANAV KUMAR JHA, 9473446323	Manoj Kumar and Others	CWJC No.: 328/2019 (Service Matter)	This instant application has been filed in view of the Direction of the Hon'ble Supreme Court Of India by which the Hon'ble Supreme Court of India has disposed off the application of SLP, Review ,Curative and Writ application under Article 32. As per the last order of Supreme Court the Petitioners were allowed to move before the Hon'ble High Court for their prayer of relief and accordingly the Instant application has been filed. Since after filing of this instant application long duration	To be Listed

				already passed (about 3 and ½ years). The Petitioners are unemployed and they are fighting this legal matter to seek their carrier. So, let this matter may be listed before the appropriate bench as early as possible for the ends of justice	
39.	Sanat Kumar Mishra 9430829129	Pupun Kumar Prasad	CWJC. No. 634/2019	The matter relates to appointment of LPG Distributor and ignoring the eligibility of petitioner, his candidature was cancelled arbitrarily and private respondent no. 5 was selected. Now candidature of respondent no. 5 has been cancelled and respondent no. 6 has been selected and LOI has been issued. This shall further complicate the matter. Counter affidavit by respondent BPCL has been filed. Pleadings are complete. The writ petition may be heard on priority.	No Urgency
40.	Raghunandan Kumar Singh 9835049367	Rina Devi @ Rina Kumari	CWJC. No. 17896/2019	In the aforesaid case the selection committee on its meeting dated 18.06.2018 selected the petitioner against the post of Anganwadi Sevika, Jamrodh and to this effect a selection letter has been issue on 18.06.2018 itself. The Respondent No. 4 District Program Officer, Rohtas at Sasaram has cancelled the earlier process final selection of the petitioner as Anganwadi Sevika of Center Code No. 230 without given any opportunity of hearing to the petitioner may kindly Hon'ble Court order dated 02.09.2019 present posted in this case on 09.09.2019 but till today present case not a listed in the daily cause list may kindly listed	No Urgency

				for present case for orders.	
41.	Aditi Hansaria 9473425998	Asha Devi and Ors.	C. Misc. No. 239/2021	Other civil misc. Applications of the year 2021 which are below in serial are listed before the bench of Hon'ble Mr. Justice N.P. Pandey in the 2:15 list. However, the present matter has not been listed.	Office to verify
42.	Ritika Rani 9113761849	Swati Sangam & Ors.	C.W.J.C. No. 1835 of 2021	The present matter was running in the Daily Cause list. On 28.03.2022 the present matter was listed at serial no. 53 and on 29.03.2022 the matter was listed at serial no. 60 before Hon'ble Mr. Justice Sanjeev Prakash Sharma and suddenly the present matter has been de-listed So let the present be listed on 20.04.2022 considering the appointment of Physical Education and Health Instructor in under process and aim and object of the present writ application will be frustrated if not heard on urgent basis.	Office to verify
<b>CRIMINAL MATTERS</b>					
43.	Shivaji Singh 7808166475	Madhuresh Singh and Ors.	Cr. Misc. No. 55419/2019	The Court below has taken 'cognizance' after passing of almost 3 years time, against the petitioner No. 1 (who is a Sr. law consultant, working away from the State of Bihar, without looking into the factual situation of ..... case. An I.A. petition for interim stay order is also filed but the same has not been listed so far. It may be listed on priority basis day after tomorrow.	No Urgency
44.	Shiv Kumar 9431034553	Girijesh Kumar	Cr. Misc. No. 37563 of 2017	For quashing the order passed by Magistrate taking cognizance against the petitioner. This cognizance is without any basis and in violation of	No Urgency

				law laid down by higher Court as petitioner was the person who filed F.I.R. but he is taken and in also cognizance is taken against him.	
45.	Uma Shankar Sharma	Raushan Kumar	Cr. Appl. (D.B) No. 552/2021	This case was listed at Sl. No. 181 dt. 11.04.2022 on the board of Hon'ble Mr. Justice Ashwani Kumar Singh sitting with Hon'ble Mr. Justice Rajeev Ranjan Prasad. But at present the case is out of the list.	Office to verify
46.	Mr. Arvind Kumar 8210987823	Ajay Kumar	Cr.Misc.No-39913/2020	The case is earlier listed before Hon'ble Mr. Justice P.B. Bajanthri on 22/10/2021 and on that date status of the case is call for by the office in charge of the concerned police station. The letter is received in office on 16 / 11 / 2021 till date the case is not listed. Police knocking the door of the petitioner. So kindly list the matter as soon as possible.	Office to verify
47.	Nagendra Kumar Singh 9934098846	Biru Yadav and Ors.	Cr. Appl. (S.J) No. 4815/2021	There in judicial order of the Hon'ble Court dated 11.01.2022 to list the case on 03.03.2022 but till the date the aforesaid case has not been listed. The appellant is in judicial custody Thus this case may kindly be ordered to be listed under heading "for orders on 22.04.2022 within top five cases.	Office to verify and comply the judicial order
48.	Dilip Kumar 9294069218	Arvind Kumar Yadav	Cr. Misc. No. 17010/2022	Mentioned for the petitioner's marriage is fixed on 27.04.2022 to 02.05.2022 and he is custody since 23.01.2022 for reasons may kindly this case listing for hearing on top of admission.	May be mentioned before the respective Bench only where the matter is listed
49.	Dilip Kumar 9294069218	Aniket Pratap Singh	Cr. Misc. No. 13115/2022	Petitioner's mother is serious injured due to accident and father and uncle and other two persons of the family	May be mentioned before the respective Bench only

				members ..... and no any help his mother may kindly listed on ..... admission.	where the matter is listed
50.	Sushmita Singh 8651032611	Maheshwar Narayan Sinha	Case No. 2820/2016 (I.A. No. 01/2021)	The Apex Court, in an order dated 15-10-2020 in Asian Resurfacing of road agency Pvt. Ltd. And Anr. Versus Central Bureau of investigation (Misc. Application No-1577 of 2020 in Criminal Appeal No-1375-1376 of 2013 has reiterated that any stay on the civil or criminal proceeding will not continue beyond six months and the trial court may proceed in the case without waiting for approval from the higher court, if the stay is not extended. In this case stay has been granted from 29-11-16 and due to this department is not initiating any proceeding against encroachers . Due to which department facing irreparable loss . the B.S.H.B department has filed the 1.A-2/21 FOR VACANT THE STAY and I.A. 1/21 was also filed . So, Your Lordship may allow this mention on prior basis and list the case on top of list for ends of Justice.	No Urgency
51.	Pankaj Kumar Sinha 9430030684	Islam Mian @ Md. Islam	Cr. Appl. No. 1173/2017(S.J)	Convicted u/s 376,323,452,506 I.P.C. and 3(I)(XI), 3(I) (XII) S.C. and St. Act fro passed of 7 years. Appellant is aged about 70 years and has been custody since 16.04.2015 completed the conviction. Appellant filed I.A. on 08.03.2022 but till date case is not listed. Kindly list the appeal.	To be Listed subject to the availability of digitized record
52.	NAFISUZZOH A 9931880160	Rozi Begam @ Kausar Fatma	Cr. Misc. No. 59575/2021	The petitioner has arrested, this Anticipatory bail become infructuous kindly	May be mentioned before the

				list this for withdrawal.	respective Bench only where the matter is listed
53.	NAFISUZZOH A 9931880160	Md. Sabir	Cr. Misc. No. 28874/2021	This regular bail has become infructuous as the trial Court already concluded the trial and convicted the petitioner kindly list this case for withdrawal.	May be mentioned before the respective Bench only where the matter is listed
54.	Manoj Kumar Singh 9431491512	Lal Babu Pandit	Cr. Appl. (D.B) No. 587/2019	I.A. No. .... /2022 has been filed for the extension of the provisional Bail of the appellant No. 1 who is seriously ill and is not in a position to surrender as such it made be heard on priority as extremely urgent case.	To be Listed for IA
55.	Dhirendra Kumar 9430557094	Md. Faiyaj	Cr. Misc. No. 65437/2021	The petitioner filed his case on 15 Nov 2021 petitioner case is still pending, before Hon'ble Bench , But from the same police station another petitioner Namely Vikky Kumar had filed case on 24 Jan 2022 vide Cr. Misc no 5790 of 2022 has been disposed of by granting bail vide order dated 05.04.2022 by the Hon'ble Mr. Justice Prabhat Kumar Singh (j), therefore the case of the petitioner also may be heard on urgent basis.	Office to verify
56.	Dhirendra Nath Jha	Raj Kumar Roushan	Cr. Appl. (S.J) No. 232/2022	Petitioner No. 1 is the journalist in network 10 and petitioner No. 2 & 3 are the brothers, police is behind their arrest and time to time police visit the house of the petitioners. Petitioner No. 1 has to work is public place and .... officials, hence it is necessary to hear the matter on possible as early. Let the case be listed top of the list for early hearing.	May be mentioned before the respective Bench only where the matter is listed
57.	Mr. Niranjana Kumar	Jitendra Sahini	CR. MISC. NO. 4335/2022	That matter relates to an application for grant of	May be mentioned

	9199527423			regular bail to the petitioner above named, who has been made an accused in connection with Gardanibagh P.S. Case No. 360 of 2021 (Special Case No. 5949/2021) registered on 20.09.2021 under Sections 30(A)/34/36 of Bihar Prohibition and Excise Act, 2018 and Section(1 · b)a/26/35 of Arms Act, pending in the court of Addl. Sess. Judge-cum-Special Judge Excise, Patna and the same was heard and rejected by him vide order dated 24.11.2021. It is also pertinent to mention here that the petitioner is a driver in Patna Municipal Corporation, Patna and have neither knowledge nor any concerned with regard to the alleged occurrence and is falsely and arbitrary been implicated in this case due to the ill motive of the respondent authority. It is also pertinent to mention here that the petitioner is in custody since 21.09.2021 without any fault and as a result of this the family member of the petitioner as well as the petitioner himself are facing hardship towards their life which cannot be measured in any terms. So, after seeing the urgency of this case, it may be listed in top five cases before any appropriate bench for hearing in the interest of justice.	before the respective Bench only where the matter is listed
58.	Md. Shahnawaj Ali 9835470369	Rikki Khan	Cr. Misc. No. 12993/2022	The mother of the petition is seriously ill and she is suffering from disguised disease. She was referred for further treatment in AIIMS, New delhi. Petitioner being an oldest son. He is sole person to look after his mother. No	May be mentioned before the respective Bench only where the matter is listed



				one in the family is available to look after her. So, it may be taken up tomorrow or on priority. That the case is u/s 392 of IPC ..... and he is in custody more than about 1 year.	
59.	Pankaj Kumar Sinha 9430030684	Rajendra Yadav	Cr. Appl. (S.J) No. 816/2021	In aforesaid appeal. Appellant was convicted for 10 years u/s 304 (2) I.P.C. and he is in custody since 12.06.2018 about 04 years. And Hon'ble court order on 07.07.2021 .... Bail of appellant is rejected at this stage now nine months completed. I.A. No. 01/2022 has already been filed on 25.01.2022. kindly list the Cr. Appeal on priority basis with I.A. application.	To be Listed subject to the availability of digitized record
60.	Udhhav 8676924738	Ram N.S.	EC-BRHC01- 31923-2022	The appellant has been convicted u/s 7 and 13(2) read with 13(I) (d) of the prevention of corruption Act and has been awarded R.I. for 2 years and Rs. 1000/ fine for each of the two offences. However vide order dated 31.03.2022, the learned trial court awarded provisional bail of one month which will expire on 30.04.2022. It is therefore being prayed to kindly list and hear the matter on priority basis.	To be Listed once case no is generated
61.	Mr. Ratnakar Jha 9693484098	Ranjan Choupal & Ors.	Cr. Appeal. No. 645/2021	That marriage of the sister of the appellant is going to be solemnized on 26-04-2022. As brother of the girl the Appellant has perform ritual of marriage . It is requested that please be heard this matter as priority basis.	May be mentioned before the respective Bench only where the matter is listed
62.	Sushmita Singh 8651032611	Rupam Singh	Cr. Misc. No. 4570/2021	That on dated 23.04.2021, Hon'ble Mr. Justice Sunil Kumar Panwar directed to call for a report regarding latest status of investigation in connection with Banka	Office to verify

				P.S. case No. 519/2020, from the Court of learned Additional session Judge-1-cum-special Judge, POCSO, Banka. Put up on receipt of the report. In the ..... report has come vide letter no. 230, letter dated 02.12.2021, Receiving date 17.12.2021, High Court ref. No. 20542. So lordship may list this case on priority basis.	
63.	Pritish Kumar Lal 9470246738	Shenashish Ganguli	Cr. Misc. No. 60580/2019	He is harassing and torturing the opposite party by filing frivolous complaint before the income-tax authorities and family Court causing harassment to the opposite party.	No Urgency